

1	2	3	4
Somalia	Somalia	45	50
South Africa	South Africa	10	12
Spain	Spain Mobile	10	15
Spain	Spain Fixed	6.4	10
Sri Lanka	Sri Lanka	10	12
St Helene	St Helene	45	50
St Pierre	St Pierre	15	20
Syria	Syria	10	15
Thailand	Thailand	6.4	7.4
Togo	Togo Mobile	45	50
Tokleau	Tokleau	45	50
Tonga	Tonga	45	50
Trinidad Tobago	Trinidad Tobago	10	15
Tunisia	Tunisia	45	50
UAE	UAE	9.2	11
Ukraine	Ukraine Fixed	6.4	10
Vanautu	Vanautu	45	50
Wallis Futuna	Wallis Futuna	45	50
Zimbabwe	Zimbabwe	15	20

Identification of callers at PCOs

3155. SHRI BHARATSINH PRABHATSINH PARMAR :
SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the action taken by the Ministry as on date on the representation from Ministry of Home Affairs about maintaining of register in which address of callers and calling details must be compulsorily maintained and to demonstrate valid identification

card of callers who are calling from PCOs so as to avoid misuse of this facility by anti-social elements; and

(b) whether State Governments can issue directions in this regard, if they require as there is steep increase in fake calls to police and sexual harassment to girls and housewives?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA) : (a) The issue regarding maintaining of register of callers and asking to demonstrate valid identity of callers while making a call from Public Call Office (PCO), is being examined and appropriate decision will be taken on the issue keeping in view pros and cons.

(b) Public Call Offices (PCOs) are run by the PCO franchisees under the agreement between PCO franchisee and the licensed Telecom Service Providers, and telecommunication being a central subject, the jurisdiction of policy framework lies with the Central Government. However, as per the Seventh Schedule, 'Policies' and 'Public Order' are the state subjects under the constitution, and such primary responsibility of prevention, deletion and, investigation of such fake calls lies with the State Governments/Union Territory Administrations. Therefore, local police authorizes/state Governments issue suitable notifications based on local laws/specials laws for maintaining law and order.

3G services

3156. SHRIMATI GUNDU SUDHARANI :

SHRI JAI PRAKASH NARAYAN SINGH :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that some GSM operators have created a cartel and started offering 3G services in States where they do not own 3G spectrum for providing such services;

(b) if so, the names of the telecom operators;

(c) whether it is also a fact that such an illegal activity has caused the nation a loss of more than Rs. 32,000/- crores;

(d) if so, the details thereof:

(e) the action taken by the Government to recover the losses from these operators; and